



## The Tripura General Clauses Act, 1966

Act 5 of 1966

**Keyword(s):**  
General Clauses Act, 1897

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*Tripura Act No. 5 of 1966*

*THE TRIPURA GENERAL  
CLAUSES ACT, 1966*

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**THE TRIPURA GENERAL CLAUSES ACT, 1966**

(ACT No. 5 of 1966)

An

Act

[8. 10. 66]

*to provide for the application of the General Clauses Act, 1897, for the interpretation of the Acts of the Legislature of the Union Territory of Tripura.*

Be it enacted by the Legislative Assembly of Tripura in the Seventeenth Year of the Republic of India as follows :-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Tripura General Clauses Act, 1966.

(2) It extends to the whole of the <sup>1</sup>[State of Tripura.

(3) It shall come into force at once.

General Clauses Act, 1897, to apply to Acts of the Legislative Assembly of Tripura.

Central Act 10 of 1897.

2. Unless the context otherwise requires, the General Clauses Act, 1897, shall apply for the interpretation of the Acts of the Legislature of the <sup>2</sup>[State of Tripura (whether enacted before or after the commencement of this Act), as it applies for the interpretation of a Central Act.

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1. Substituted by the North-Eastern Areas (Reorganisation) (Tripura) Adaptation of Laws Order, 1973, w.e.f. 21. 1. 1972.

2. Substituted, *ibid.*

*LIST OF AMENDMENT*

- \* North-Eastern Areas (Reorganisation) (Tripura) Adaptation of Laws Order, 1973, w.e.f. 21. 1. 1972.